

In the National Company Law Tribunal, Jaipur

CP No. 145(ND)/2017

TA No. 50/2018

UNDER SECTION 241-242 OF COMPANIES ACT, 2013

In the matter of:

Ram Karan Bhakar

..... **Applicant/Petitioners**

VS.

Lotus Consbuild Technocrate Pvt. Ltd. & Ors. Respondent

Order delivered on 20.09.2018

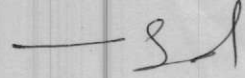
Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) : Pawan Sharma, Adv.

For Respondent(s) : Naresh Kumar Sejvani, Adv.

ORDER

Learned counsel for the petitioner as well as petitioner is present in person. In relation to the respondents, none are present. Learned counsel for the respondent represent that if an opportunity is granted to respondents, namely, 2 to 5 to make their appearance and put in their presence before this Tribunal with a view to ascertain as to the settlement, if any, as arrived at between the parties. Taking into consideration the said representation, post the matter on 25.10.2018 for the appearance of all the parties.



**(R. Varadharajan)
Member (Judicial)**